NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 85/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES:

Shankar Ashanna Gaddam

V/s.

Achanak Associates Realtors Pvt.Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
17	Veushali Maindad	Adv For Respondent	mainda
2)	Moundad Thornesh Singl	Al. for Petitioner	2 Johns

ORDER T.C.P. 85/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Learned Counsel of the Petitioner, seeking adjournment because of personal reason and stated to be running with fever.
- Although the Respondent's Counsel has objected on the ground that if the date was to be sought, it should have been informed well in advance.

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- 4. However, considering the personal reason of the Learned Counsel, be has consented to granting a date.
- Considering the past record of the case and noting of the Order sheet, it is noticed that on several occasions date was granted.
- 6. Now it is informed that the matter is listed for Final Hearing. Since the pleadings are complete no adjournment shall be granted.
- 7. Matter is adjourned to **31.01.2018**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 14.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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